

3.11.87

Hon. Ajay Joshi, Am
Hon. G.S. Sharma, JM

Issue notice to the respondent
to file reply showing cause as
to why the petition be not
admitted and the prayer for
interim relief be not
granted, within a month by
4.12.1987.

Am

3.11.87
ury

JM

Hon. D.K. Agrawal, J.M.
Hon. K. Chayya, A.M.

None appears for
the applicant. Sri P. Mathur
is present for the respon-
dents. This application
is accordingly dismissed
for want of prosecution.

A.M.

J.M.

26.11.90
M.

Copy of order
sent to copy
section on dt. 29.11.90.

29/11/90

4/11/88

Hon. D.S. Misra - Am
Hon. G.S. Sharma - JM

No reply to the show cause
had been filed in spite of
several opportunities having
been given to the respondents.
The case is admitted for hearing.
Respondents may file reply within
a month. Rejoinders may ~~thereafter~~
be filed within two weeks.
After the exchange of counts
and rejoinders ~~between the~~
DR (J) will fix a date
for final hearing.

JM

Am

bl

Am.

Reply 13/11
R.A. 14/11